

ing to do some direct exports of art silk while continuing its role as a canalising body;

(b) if so, the extent to which the State Trading Corporation propose to do direct business of art silk:

(c) the reasons therefor; and

(d) its likely effect on the petty exporters and the industry as a whole?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK):** (a) to (b). The trend of exports of man-made fibre fabrics during the past two years showed that the manufacturer-exporters-merchant-exporters were not taking full advantage of the various export promotion measures evolved by Government and that the STC was required to play a more active role to augment the foreign exchange earnings of the Country in the field of export of man-made fibre fabrics. With that objective in view the STC has undertaken either to do direct export business or to enrol certain leading manufacturers exporters as their direct associates beside continuing the export efforts under the existing STC Rayex arrangements. All this has been done towards furtherance of exports and government do not consider that the above three-pronged approach would in any way adversely affect the industry or trade engaged in exports of man-made fibre fabrics.

#### **Joint Ventures in Collaboration with Yugoslavia**

**8770. SHRI K. P. SINGH DEO:** Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether talks were held in New Delhi recently with Yugoslavia for economic collaboration and for setting up joint ventures in third countries; and

(b) if so, the outcome thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK):** (a) and (b). A delegation headed by Dr. Rikar Stajnar, Chairman of the

Yugoslav Federal Planning Commission visited India from 4th to 14th April, 1969 and had discussions with the Planning Commission and Ministry of Foreign Trade and Supply. The talks related to the possibilities of a long-term economic collaboration between the two countries as well in third countries. It was agreed that detailed studies should be undertaken at the technical level with a view to reaching firm conclusions.

#### **Indo French Collaboration in Nuclear Field**

**8771. SHRI K. P. SINGH DEO:** Will the PRIME MINISTER be pleased to state:

(a) whether talks were held recently in New Delhi with French Minister for Atomic and Space Research for Indo-French collaboration in nuclear field; and

(b) if so, the outcome thereof?

**THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI):** (a) Yes, Sir.

(b) The talks were aimed at exploring ways and means of furthering collaboration between India and France in the field of peaceful use of atomic energy and space research. An agreement has been concluded with France under which our Atomic Energy Commission will prepare a complete design and project report on building a Fast Breeder Reactor under its own responsibility, but with the help of the French authorities.

#### **Jute Industry**

**8772. SHRI S. K. TAPURIAH:**  
**SHRI HIMATSINGKA:**

will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:

(a) whether Government's attention has been drawn to the proceedings of the annual meeting of the Indian Jute Mills Association held at Calcutta on 12th April, 1969;

(b) if so, the demands made by the jute industry at the said meeting; and

(c) Government's reaction to each of these demands?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) to (c). The proceeding; of the annual meeting of the Indian Jute Mills Association have not been received. A statement showing the points made by the Chairmans of the Association and Government's reaction to each of them is laid on the Table of the House. [Placed in Library See No. LT-1035/169]

#### Unauthorised Powerlooms in Maharashtra

8773. SHRI N. R. DEOGHARE: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to State :

(a) whether it is a fact that during the last few years a large number of unauthorised powerlooms have come up in Maharashtra State which are being run without any licence from the authorities;

(b) whether it is also a fact that such unauthorised powerlooms are not paying to Government any tax or excise duty on their production; and

(c) if so, the steps Government propose to take in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): (a) Yes, Sir.

(b) and (c). Some of the owners of unauthorised powerlooms had obtained excise licences and they are paying excise duty. Steps have been taken to regularise the unauthorised powerlooms existing prior to 28-2-1966.

#### उत्तर वियतनाम के साथ व्यापार

8774. श्री रामावतार शर्मा: क्या वैदेशिक व्यापार तथा पूति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार उत्तर वियतनाम के साथ पुनः व्यापार सम्बन्ध स्थापित करने के

प्रश्न पर विचार कर रही है और इस बारे में कुछ पत्र व्यवहार भी किया गया है ; और

(ख) यदि हां, तो उसका व्यौरा क्या है और यह सम्बन्ध कब तक स्थापित हो जायेंगे ?

वैदेशिक व्यापार तथा पूति मन्त्रालय में उप-मन्त्री (श्री चौधरी राम सेवक) : (क) जी नहीं। भारत 1956 से ही वियतनाम लोक-तन्त्रीय गणराज्य से व्यापार सम्बन्ध रखता आ रहा है जब प्रथम व्यापार करार तीन वर्ष की अवधि के लिये किया गया था। इस करार को समय-समय पर बढ़ाया जाता रहा और इस समय यह 21 सितम्बर 1971 तक वैध है।

(ख) प्रश्न नहीं उठता।

#### Godown given on Hire by Canteen Stores Department in Bombay

8775. SHRI BABURAO PATEL: Will the Minister of DEFENCE be pleased to state:

(a) the name of the firm and its proprietors or directors which was given on hire a godown of 17550 square feet in Bombay at a rent of Rs. 4430/- per month on the 1st January, 1965 by the Canteen Stores Department without even a lease agreement;

(b) whether it is a fact that this tenant made a profit of Rs. 2.5 lakhs from May, 1965 to May, 1968 by subletting the godown to the Government of Maharashtra at the rate of Rs. 18,500 per month even though he had no right to sublet;

(c) the name and designation of the officer of the Canteen Stores Department who sanctioned the above lease and precise reasons for hiring such a large godown without inviting tenders; and

(d) the action, if any, taken against the above officer for this lapse and if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) Tenders were